

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 264/93

T.A. No. ---

198

DATE OF DECISION 20-12-93L.S.Chavan PetitionerMr.D.V.Gangal Advocate for the Petitioner(s)

Versus

U.O.I. & Ors. RespondentMr.S.C.Dhavan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Mr. --

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? W
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? W

(M.S.DESHPANDE)

VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAYBENCH

O.A.264/93

L.S.Chavan,
Sajjan Housing Society,
Plot No.21, Laxmi Nagar,
Behind School for Blind,
Chalisgaon - 424 101. .. Applicant

-versus-

1. Union of India
through
The General Manager,
Central Railway,
Bombay V.T.
2. The Chief Commercial Superintendent,
Central Railway, Bombay V.T.
3. The Divisional Railway Manager,
Central Railway,
Jabalpur.
4. The Divisional Railway Manager,
Central Railway, Bhusaval. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Appearances:

1. Mr.D.V.Gangal
Advocate for the
Applicant.
2. Mr.S.C.Dhavan
Counsel for the
Respondents.

ORAL JUDGMENT:
(Per M.S.Deshpande, V.C.)

Date: 20-12-93

This application was filed by the applicant for his transfer to any place within Bhusaval as he had come to be transferred from ^{Solapur} Bhusaval to ^{Jabalpur}. The applicant's grievance has been met by the order dt. 6-10-93 which the respondents counsel handed over today because he has been transferred to Jabalpur. The order reads that Shri L.S.Chavan, TTE Gr.Rs.1200-2040(RPS) JBP is transferred in same grade and capacity to SUR division on his own request with the approval of the CCM.

..2/-

2. Mr. Gangal's apprehension is that the applicant may loose his seniority because the transfer has been made at his own request. Shri S.C. Dhawan for the respondents states that at the moment ~~there~~ there is no room for apprehension because no such mention has been made in the order dt. 6-10-93. In any event that is not a point which can arise for consideration before the Tribunal at this stage. If and when the applicant has a grievance regarding his seniority he is free to approach again.

3. With this liberty the application is disposed of.


(M.S. DESHPANDE)
Vice-Chairman

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